

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL,
SOUTH ZONAL BENCH, CHENNAI
COURT HALL No.III**

SERVICE TAX APPEAL No.42564 OF 2014

(Arising out of Order-in-Appeal No.19/2014 dated 15.07.2014 with corrigendum dated 27.8.2014 passed by Commissioner of Central Excise, (Appeals), Central Revenue Building, Lal Bahadur Shastri, Madurai 625 002.)

Shri Bobban
T-268-TNHB Colony,
Ellis Nagar,
Madurai 625002.

.... Appellant

Versus

The Commissioner of GST & Central Excise,
Central Revenue Buildings,
Bibikulam,
Madurai 625002.

...Respondent

APPEARANCE :

None (submissions)
For the Appellant

Mr. Harendra Singh Pal, Assistant Commissioner (A.R)
For the Respondent

CORAM :

HON'BLE MR. S.S.GARG, MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

DATE OF HEARING : 25.01.2024
DATE OF DECISION : 25.01.2024

FINAL ORDER No.40095/2024**ORDER : Per Mr. S.S.GARG**

None for the appellant. On perusal of records, the appellant has filed Form No.4 under SVLDR scheme. In view of the above, the appeal is dismissed as deemed to have been withdrawn.

(Dictated and Pronounced in court)

(VASA SESHAGIRI RAO)

Member (Technical)

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(S.S.GARG)

Member (Judicial)